

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA  
UNSTARRED QUESTION NO. 737  
TO BE ANSWERED ON 7<sup>TH</sup> FEBRUARY, 2018**

**VIOLATION OF USOF AGREEMENT**

737. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the services of some of the private telecom companies have been suspended in certain telecom circles for the violation of the conditions of the Universal Service Obligation Fund (USOF) agreement;
- (b) if so, the details thereof company-wise;
- (c) whether the Government has imposed penalties on such erring companies; and
- (d) if so, the details of penalty imposed and recovery made from them, company-wise?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS &  
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS  
(SHRI MANOJ SINHA)**

(a) & (b) No Madam.

(c) & (d) Yes Madam, the details of penalty imposed and recovery made from private telecom companies in respect of violation of USOF conditions is enclosed as **Annexure –A.**

Contd.....2/-

**Statement of penalty imposed and recovered**

<b>Private Telecom Companies</b>	<b>Amount in Rs.</b>
Reliance Infocomm Limited	1,74,67,530
Dishnet Wireless Limited	40,73,792
Global Telesystem Infrastructure Limited	78,554
Kamani Engineering Corporation International Limited	1,88,990
Reliance Communication Infrastructure Limited	8,47,614
Reliance Communication Limited	9,73,773
Reliance Telecommunications Ltd	49,74,562
Vodafone Essar Cellular Limited	39,466
<b>Grand Total</b>	<b>2,86,44,281</b>

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